

MINISTRY OF FINANCE**(Department of Revenue)**

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 7th April, 2025

S.O. 1637(E).—In exercise of the powers conferred by sub-clause (b) of clause (46A) of section 10 of the Income-tax Act, 1961 (43 of 1961), (hereinafter referred to as "the Income-tax Act"), the Central Government hereby notifies the Prayagraj Mela Pradhikaran, Prayagraj (PAN: AAAGP1340M) (hereinafter referred to as "the assessee"), an authority constituted under the Uttar Pradesh Prayagraj Mela Authority, Allahabad Act, 2017 (U.P. Act, N.o.5 of 2018), for the purposes of the said clause.

2. This notification shall be effective from the assessment year 2024-25, subject to the condition that the assessee continues to be an authority constituted under the Uttar Pradesh Prayagraj Mela Authority, Allahabad Act, 2017 (U.P. Act, N.o.5 of 2018) with one or more of the purposes specified in sub-clause (a) of clause (46A) of section 10 of the Income-tax Act.

[Notification No. 29/2025/F. No. 300195/29/2024-ITA-I]

ASHWANI KUMAR, Under Secy.